

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA NO.86/2007

Tuesday this the 6th day of February, 2007.

CORAM:HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER

P.K.Sreekumar

Panamittath House,

C/o.Augustine, Prayanthara,

Kadavanthara, Kochi

... Applicant

By Advocate Mr.A.J.Varghese

V/s.

1. Union of India,
Represented by Secretary,
Ministry of Defence,
New Delhi.
2. Flag Officer Commanding-in-Chief,
Southern Naval Command,
Willington Island, Kochi. ... Respondents

By Advocate Mr.Shajiva for Mr.TPM I Khan SCGSC

The application having been heard on 6.2.2007 the Tribunal delivered the following on the same day.

Hon'ble Mr.George Paracken, Judicial Member

(ORDER)

The applicant is an unemployed youth and he has sought employment assistance under "dying in harness scheme". He is a dependent of Late C.N.Remani, Peon INS, Garuda who was working under the 2nd respondent. He submitted his first representation on 13/11/2002 to the 2nd respondent (Annexure A1) and it was followed by a reminder dated 3/8/2006 (Annexure A2) Mr.A.J.Varghese, Advocate for



the Applicant has submitted that he would be satisfied if a direction is issued to the Respondents to consider the Applicant's representations and dispose it of by the Respondents by a speaking and reasoned order.

2. Mr.Shajiva appearing for Mr.TPM I Khan, SCGSC on behalf of respondents has agreed on the course of action suggested by Mr.Varghese, learned counsel for applicant.
3. It is therefore ordered that the 2nd Respondent shall consider the representations of the applicant in terms of relevant rules and instructions in the matter and issue a reasoned and speaking order within three weeks from the date of receipt of copy of ~~at~~ this order and communicate the same to the Applicant.
4. OA is disposed of with the above directions. There shall be no order as to costs.

Dated this the 6th day of February, 2007.



GEORGE PARACKEN
JUDICIAL MEMBER

abp